

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.4330/2025

[Arising out of impugned final judgment and order dated 22-10-2024 in ARBA No. 6/2024 passed by the Gauhati High Court]

RAHUL VERMA & ORS.

Petitioner(s)

VERSUS

RAMPAT LAL VERMA & ORS.

Respondent(s)

(IA No. 40556/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Shagufa Salim, AOR

For Respondent(s) :

Mr. Pavan Kumar Chaturvedi, AOR
Mr. Nitish Kumar Since, Adv.
Mr. Abhishek Raj, Adv.
Mr. Amit Kumar Thakur, Adv.
Mr. Pavan Kumar Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Exemption Application is allowed.
2. Having heard the learned counsel appearing for the petitioners and having gone through the materials on record, we find no good reason to interfere with the impugned order passed by the High Court.
3. The Special Leave Petition is, accordingly, dismissed.
4. Reasons to follow.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)